

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT- II)**

**Item No. 235**  
**257/59/ND/2019**  
**CA-196/2023**

**IN THE MATTER OF:**  
**Mr. Mohan Pillai &Anr.**

... **Applicant/Petitioner**

**Versus**

**M/s Eicher Motors Ltd. & Ors**

... **Respondent**

**Under Section: 59 Co. Act**

**Order delivered on 19.07.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Respondent** : Adv. D.S.Chauhan, Adv. Shikher Badial for  
NSDL (R-7), Adv. Rajesh Ranjan, Adv. Anoop  
Dawar for R-1

**For the SEBI** : Adv. Anju Jain Adv. Hitesh Sachar

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

As the batch of applications involving resolution of insolvency of Real Estate companies, involving Home Buyers could be listed before this Bench for priority hearing and in hearing the prolix arguments advanced by the Ld. Counsels for the parties, the entire period of Court hours could be consumed, the captioned matter could not be taken up for hearing. It is already 4.35 pm. In the wake, the hearing in the captioned matter is deferred to 07.10.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**